

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

O.A. No. 61/1224/2021

This the 13th day of August 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**



Ridhima Kalsotra, Aged 21 years, D/o Late Sh. Ajay Kalsotra, R/o maralia, Miran Sahib, Tehsil R.S. Pura, District Jammu.

.....Applicant

(Advocate:- Mr. Mohsin Bhatt)

Versus

1. Union Territory of J&K, through its Commissioner/Secretary, Jal Shakti Department, Civil Secretariat, Jammu-180001.
2. Chief Engineer, Jal Shakti Department, Jammu-180001.
3. Executive Engineer, Jal Shakti Department, Udhampur-182101.

.....Respondents

(Advocate: Mr. Rajesh Thappa, learned D.A.G.)

**ORDER
[ORAL]**

(Delivered by Hon'ble Mr. Anand Mathur, Member-A)

Learned counsel for the applicant submits that applicant is aggrieved of the inaction of the respondents of not granting him appointment under compassionate grounds after the death of his father, who was working as Assistant Engineer in PHE Department. He further submits that the applicant would be satisfied, if a direction is issued to the respondents to consider the O.A. as representation and take a decision on the same by passing a reasoned and speaking order within a stipulated time frame.



2. We have heard Mr. Mohsin Bhatt, learned counsel for the applicant and Mr. Rajesh Thappa, learned D.A.G. for the respondents and perused the records.
3. Looking to the limited prayer made by the learned counsel for the applicant, we dispose of the O.A. with direction to the respondents to treat the O.A. as representation of the applicant and take a decision on the same by passing a reasoned and speaking order within a period of two months from the date of receipt of a certified copy of this order. A copy of the speaking order, be given to the applicants.
4. It is made clear that we have not entered into the merits of the case.
5. No order as to costs.

(ANAND MATHUR)
MEMBER (A)

(RAKESH SAGAR JAIN)
MEMBER (J)

Arun...